S.O. 324(F).—In exercise of the powers conferred by sub-section (3) of section 1 of the Companies (Amendment) Act, 2019 (22 of 2019), the Central Government hereby appoints the 22nd day of January, 2021 as the date on which the provisions of section 21 of the said Act shall come into force.

[F. No. 1/5/2019-CL.I]  
K.V.R. MURTY, Joint Secy.